

MR. SPEAKER : If I have the permission of the House, I shall write to the paper. This is very indecent language. After all, the papers must be more responsible than this. If I have the permission of the House, I shall write to the paper and find out what it has to say.

SOME HON. MEMBERS : Yes.

SHRI P. VENKATASUBBAIAH : I was not able to follow what you said.

MR. SPEAKER : Before taking any action, I have to write to the Editor and find out, and then I shall come before the House.

12.38 hrs.

PAPERS LAID ON THE TABLE

Annual Reports of Hindustan Cables Ltd. and Heavy Electricals Ltd and Review by Government on the working thereof

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1967-68.
- (ii) Annual Report of the Hindustan Cables Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi for the year 1967-68.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller

and Auditor General thereon.
[Placed in Library. See No. LT-384/69]

Notifications under contract (Regulation) Act

SHRI BHANU PRAKASH SINGH : On behalf of Shri Raghunatha Reddy. I beg to lay on the Table—

(1) A copy of Notification No. S. O. 638 (English) version) and S. O. 641 (Hindi version) published in Gazette of India dated the 22nd February, 1969, issued under section 27 of the Forward Contracts (Regulation) Act, 1952.

(2) A copy of Notification No. S. O. 639 (English version) and S. O. 642 (Hindi version) published in Gazette of India dated the 22nd February, 1969, issued under section 18 of the Forward Contracts (Regulation) Act, 1952, [Placed in Library. See No. LT-385/69]

12.39 hrs.

RE : CALLING-ATTENTION-NOTICES AND POINTS OF PRIVILEGE

SHRI NAMBIAR (Tiruchirappalli): May I know what had happened to the privilege motion moved by Shri Madhu Limaye on the question of the leakage of the budget....

MR. SPEAKER : The hon. Member should not get up like this and raise these matters. Shri P. Venkatasubbaiah had taken my permission and then raised it. Why should the hon. Member not write to me first before raising anything here ? I am not going to allow him, and I am not going to reply to him. He cannot simply get up and raise any matter and expect me to answer, as though I am here just to answer some short notice question.

SHRI NAMBIAR : We were expecting something from him.

SHRI CHENGALRAYA NAIDU (Chittoor) : I had tabled a calling-attention-notice regarding the new Madhya Pradesh Minister.....

MR. SPEAKER : I had received 40 calling-attention-notice this morning.....

SHRI CHENGALRAYA NAIDU : This is a very urgent thing. The new Chief Minister is not able to form a Cabinet, and without facing the Assembly.....

MR. SPEAKER. He is also getting up just like Shri Nambiar.....

SHRI UMANATH (Pudukkottai) : The rule that is applicable to Shri Nambiar is also applicable to him.

MR. SPEAKER : It is applicable to him also cent per cent and not just 90 per cent.

SHRI CHENGALRAYA NAIDU : I had asked for your permission.....

MR. SPEAKER : I have followed him. I had received about 40 calling-attention-notice today. There was one regarding Madhya Pradesh also. But it is not possible to allow all of them.

After all, the Assembly is still there in Madhya Pradesh and perhaps is meeting the day after tomorrow. It is their business. Let us see what they do.

SHRI CHENGALRAYA NAIDU : Without facing the Assembly he is advising the Governor to dissolve the Assembly.

12.41 hrs.

ARREST AND CONVICTION OF MEMBER

(Shri J. H. Patel)

MR. SPEAKER : I have to inform the House that I have received the following two wireless messages dated the 17th March, 1969 from the Commissioner Police, Bangalore :

"In the exercise of my powers under Section 92 Clauses (O) and (R) of the Mysore Police Act, to direct that Shri J. H. Patel, Member, Lok Sabha, be arrested for obstructing traffic and behaving in a disorderly manner in public....."

SHRI MADHU LIMAYE (Monghyr) : He is a very orderly person.

MR. SPEAKER :

".....Shri J. H. Patel, Member, Lok Sabha, was accordingly arrested in front of Vidhan Soudha, Bangalore, this day at about 12.30 p.m. on the 17th March, 1969 along with 14 others and he is at present lodged in Qubbon Park, Police Station, Bangalore. He is being produced before the Additional First Class Magistrate, Civil Area, Bangalore."

"I have the honour to inform you further that Shri J. H. Patel, Member, Lok Sabha, was produced before the Additional First Class Magistrate, Civil Area, Bangalore, along with 14 others. He pleaded guilty to the charge....."

SHRI MADHU LIMAYE : Of disorderly behaviour ?

MR. SPEAKER :

".....He was convicted under section 92 (O) of the Mysore Police Act and sentenced to pay a fine of Rs. 15 in default to undergo simple imprisonment for a period of three days. He did not pay the fine amount and therefore was sent to Central Jail, Bangalore, to undergo the imprisonment."

श्री मधु लिमये : क्या माननीय सदस्य ने इसमार्डरली बिहेवियर की बदधमनी फैलाने की, बात कुबूल की है ? मुझे इस के बारे में शक है ?

MR. SPEAKER : He has accepted it. What am I to do ?

SHRI HEM BARUA (Mangaldal) : Will you please find out from the magistrate concerned what the behaviour was ? Will you please find out what exactly the charges are ?

MR. SPEAKER : It was for disorderly behaviour and he has accepted the charge. I have received the information and I have given it to the House.

श्री मधु लिमये : नियमों में लिखा है कि उस का कारण बताना चाहिए, वना स्वाह-म-स्वाह प्रिविजेज मोशन देना पड़ेगा ।